

TO BE PUBLISHED IN THE GAZETTE OF INDIA
EXTRAORDINARY PART-II, SECTION-3, SUB SECTION (ii)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

DIRECTORATE GENERAL OF FOREIGN TRADE
NEW DELHI

NOTIFICATION No. 24 (RE 2007)/2004-2009

DATED 23rd August, 2007

S.O.(E) In exercise of powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 read with paragraph 1.1 of the EXIM Policy, 2002-2007, as amended, the Central Government hereby makes the following amendments in the EXIM Policy, 2002-2007 (as amended upto 31.3.2003):

Note 7 (inserted vide Notification No.38/(RE2005) dated 21.04.2004), is replaced as under:

“Import of agricultural Products listed in Chapter 1 to 24 of ITC (HS) Classification of Export and Import items except the following shall be allowed:

- (i) Garlic, Peas and all other Vegetables with a Duty of more than 30% under Chapter 7 of

ITC (HS) Classification of Export and Import items.

- (ii) Coconut, Areca Nut, Oranges, Lemon, Fresh Grapes, Apple and Pears and all other fruits with a Duty of more than 30% under Chapter 8 of ITC (HS) Classification of Export and Import items.
- (iii) All spices with a Duty of more than 30% under Chapter 9 of ITC (HS) Classification of Export and Import items (except Cloves).
- (iv) Tea, Coffee and Pepper as per Chapter 9 of ITC (HS) Classification of Export and Import items.
- (v) All Oil Seeds under Chapter 12 of ITC (HS) Classification of Export and Import items.

Further, Natural Rubber as per Chapter 40 of ITC (HS) Classification of Export and Import items shall also not be allowed for import under the Scheme.

Import of all edible oils classified under Chapter 15 of ITC (HS) Classification of Export and Import items, shall be allowed under the scheme only through STC and MMTC.

This issues in Public interest.

Sd/-

(R.S.Gujral)

DIRECTOR GENERAL OF FOREIGN TRADE and
EX-OFFICIO ADDITIONAL SECRETARY TO THE GOVT. OF INDIA

(Issued from F.No. 01/94/180/308/AM07/PC.I)